

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12480-12481/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in WC No. 7782/2019 08-03-2022 in CMRA No. 71/2022 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

M/S GREAT VALUE PROJECTS INDIA LTD. & ORS. Respondent(s)

(IA No.92092/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92095/2022-EXEMPTION FROM FILING O.T.)

Date : 29-07-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.
Mr. Anil Kaushik, Adv.
Mrs. Shashi Sharma, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. Preetesh Kapur, Sr. Adv.
Mr. Shaunak Kashyap, Adv.
Ms. Nistha Gupta, Adv.
For M/s. Mitter & Mitter Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of Shri K.V. Viswanathan, learned Senior Advocate, appearing for the petitioners to as to enable the petitioners to file additional documents, put up on 10.08.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR